

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DSTR INFRASTRUCTURES & PROJECTS LLP,

RELEVANT PARTICULARS		DSTR INFRASTRUCTURES & PROJECTS LLP
1.	Name of corporate debtor	
2.	Date of incorporation of corporate debtor	31.08.2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana (ROC-DELHI)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAH-2730
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA: L II-143B LIG FLAT KALKAJI NEW DELHI South Delhi 110019 INDIA
6.	Insolvency commencement date in respect of corporate debtor	06.01.2020 (Date of Order by NCLT), received by IRP on email from Court Officer on 07.01.2020
7.	Estimated date of closure of insolvency resolution process	04.07.2020 (180 days from the order dated 06.01.2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	DHARM VIR GUPTA IBBI/PA-001/IP-P01492/2018-2019/12342
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-701, Antriksh Apartment, Plot No. 26, Sector-4, Dwarka, New Delhi-110078 dvgupt@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Garg Ashok & Company, A-263/1, First Floor, Derawal Nagar, Delhi-110009 cirpdstrinfra@gmail.com
11.	Last date for submission of claims	21.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

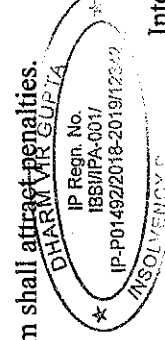
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DSTR INFRASTRUCTURES & PROJECTS LLP** on 06.01.2020.

The creditors of **DSTR INFRASTRUCTURES & PROJECTS LLP**, are hereby called upon to submit their claims with proof on or before 21.01.2020 (i.e, date falling fourteen days from the date of receipt of order by the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.



Place: DELHI
Date: 07.01.2020

DHARM VIR GUPTA
Interim Resolution Professional
IBBI/PA-001/IP-P01492/2018-2019/12342